

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7686/2006

(From the judgement and order dated 24/08/2004 in AO No. 436/2001 and final order dt.27.10.2005 of The HIGH COURT OF UTTARANCHAL AT NAINITAL in RA No.8 of 2005)

NEW INDIA ASSURANCE CO. LTD.

Petitioner(s)

VERSUS

KENDRA DEVI & ORS.

Respondent(s)

(With prayer for interim relief and office report)
(For final disposal)

Date: 11/10/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE P. SATHASIVAM

For Petitioner(s)

Mr.Sanjiv Sharma, Adv.
Mr.Harinder Singh, Adv.
Ms.Manjusha Jha, Adv.
Mr. Arun K. Sinha,Adv.
Mr.Rakesh Singh, Adv.
Mr.Mukesh Kumar Sinha, Adv.

For Respondent(s)

Mr.A.S.Rawat, Adv.
Mr. K.S. Rana,Adv.

UPON hearing counsel the Court made the following
ORDER

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master